

Jail Inspection Report.

1. Preliminary:

There are two jails in Indore city. One is Central Prison, Indore and the other is District Jail Indore. The team consisting of DSP P.S.Rao and Insp. Isam Singh, visited the two jails on 9th and 10th and following is the report in respect of both the jails.

Central Prison, Indore.

2. Accommodation:

This prison is functioning in an old building constructed in 1877. It is situated very close to the residential areas. The total area of the prison is 13.60 acres. It has 33 blocks and 3 cells. But since the building is old one there is problem of seepage and even some of the building is in dilapidated condition. The jail authorities stated that even from the point of security the boundary walls are not much in height i.e 14' to 16'. The sanctioned strength of the prison is 1150 but the present strength is 2454. Out of them 1583 are convicts and 871 under trials. There are no female prisoners in this prison. Of the 1583 convicts, 1462 are convicted for life, 6 with death penalty, 96 with RI, 19 with simple imprisonment and 4 are detenues. The prison is overcrowded and the prison authorities have proposed for shifting the prison. In fact construction of new prison was started about 12 KMs from Indore city. However the construction of this prison has been stopped as it was hilly area and problem from water is there. The Prison authorities have then suggested shifting the Central Prison to District jail, Indore since it had sufficient space and even some barracks are not in use due to shortage of staff. The Suptd. Prison stated that as an immediate step the existing barracks should be repaired and construction of new barracks including multi storied should be taken up since they have sufficient space. CCTV with 3 cameras are there in the prison for monitoring.

3. Staff:

The prison almost has the sanctioned strength except for some vacancies in the post of Asst. Jailors, (4) and warders (8). The Prison Suptd. expressed that the staff is not sufficient due to vast area of the prison. He had further stated that the staff quarters are also very old and needs immediate repairs. The prison though has no female prisoners but they have 2 female Asst Jailors and 2 female warders.

4. Food:

The prison has a good kitchen with 6 rooms and diet chart has been displayed in front of the kitchen. The Govt has sanctioned Rs 24.83 for convict prisoners and Rs 23.53 for UTPs. Cooking gas is being used for cooking. The prison has electric roti mix and the food is cooked in aluminium utensils. The food is served on steel plates. The prison authorities have stated that the food is provided as per diet chart prescribed in the Jail Manual. During interaction with the prisoners it is noticed that they do not have any complaint against the quality or quantity of food.

5. Drinking water:

The jail has 2 water tanks with capacity of 80,000 litres. There are taps to provide water. The jail authorities stated that the water is sufficient for the prisoners. However there are neither water filters nor water coolers. The water tank is being cleaned regularly and chlorine tablets are used for cleaning the water.

6. Sanitation:

There are 246 latrines out side the barracks besides each barrack has urinal place. These are septic toilets. The authorities claim that these toilets are cleaned with acid. The team made a surprise visit and found that most of the toilets are some what clean. There are no bath rooms and prisoners take bath in the open. The prisoners during interaction stated that they get oil and soaps and have no major complaint.

7. Medical facilities:

The prison had 2 doctors, 1 compounder, 2 Lab. Technician and 1 Radiologist.

The prison has 42 bedded indoor hospitals. X-ray facility with facility for pathological tests is there. But most of the prisoners stated that the pathological tests are not being used properly. There are 11 TB patients who are kept separately. 3 prisoners are suffering from HIV+Ve. There are about 32 prisoners who are suffering from depression and mental illness. They are provided treatment in the mental hospital and psychiatrists regularly visits to look after them. The District Hospital is situated at a distance of about 2 k.m. and there is one ambulance provided to the prison.

The health screening of the prisoners has been done at the time of admission and the proforma sent by the Commission is being used. However it was noticed by the team that there were 3 prisoners who have injuries on the foot and were getting treatment. They have informed the team that they were injured due to accident and one was beaten by the public before coming to the prison. But in the health screening report the injuries were not mentioned. The prison doctor has been advised to make entries of all injuries in the Health Screening report.

The prison authorities are expressing that they are getting problem for escort while sending the prisoners to the hospital. While the team was in the prison the doctor has informed the team that the Dist. hospital authorities have advised to admit two prisoners who were sent there for treatment. But the prison staff brought them back since no escort was available. The team advised the Suptd. Prison to intimate the matter to the DM. But before doing so the police escort was provided and they were admitted in the hospital.

The prison doctor stated that they do not face any problem for medicines and got enough budget. For the current financial year the prison got Rs 47,15,649/- for medical expenses.

8. Education, Recreation and Welfare:

Basic education is provided to illiterate prisoners. Besides this some of the prisoners are pursuing higher studies from the prison. 2 prisoners are appearing for MA examination, 2 for degree course, 32 prisoners for high school level examination. The prison got 2047 books and is getting 36 news papers and 6 magazines.

9. Work Program:

The convict prisoner work in various fields like tailoring, weaving, hair cutting, cooking, printing, furniture making and manufacturing steel utensils. This prison is providing steel plates and bowls to all the prisons in the state. Most of the products are either for internal consumption or for the jails in the state. The prison pays Rs 10/- per day to the trainees, Rs 21/- to semi skilled and Rs 27/- to the skilled workers. It is observed that most of the prisoners though work for years together but are unaware of the amount they earned.

On enquiry it is brought out that out of the total earnings of the prisoners 50% of their income goes to the PD account which is maintained at State level. This amount is used for the welfare of prisoners. In the event of death of a prisoner who is convicted in murder case then the NOK of the deceased get some monetary relief. Out of the rest 50 % it is divided into three parts. One part is meant for the prisoner for his expenses in the jail i.e for purchase canteen items, one part is meant for the family of the prisoner and the rest of the amount is given to the prisoner during his final release. But is noticed that the prisoner is not given any amount during his stay in the prison nor any amount was sent to his family. Usually when the prisoners goes on parole then he gets some amount. But those prisoners who does not go on parole no amount is paid to them and they are not aware of the amount accumulated against his account.

10 Custodial deaths:

In this prison there were 14 deaths in the year 2008-2009, 14 deaths in 2009-2010 and 7 deaths in the current year. Scrutiny of the records shows that the Post Mortem examination reports in almost all

the cases are not available. The cause of death is not known. But as per the prison authorities most of them died due to disease. But there are no records to verify the fact. The prison authorities are expressing that the police are not sending the PM reports despite requests.

11. Parole and Premature release:

The prisoners stated that some discrimination is shown in releasing prisoners on parole. As per the Govt. rules any convict prisoner after completion of 6 months of imprisonment are eligible to be released on parole. Some prisoners who have completed one year of imprisonment got parole while some others though have completed several years of imprisonment are not getting parole. The prison authorities are stating that basing on the reports of police and DM the prisoners are getting parole. If their report is negative then they are not given. The prison authorities are expressing that they have no role in this.

As per the Govt. orders those prisoners who are above 62 yrs of age and those who have completed 4 years of imprisonment are eligible for premature release. During interaction with prisoners they state that their age is wrongly mentioned in the records and hence they are not prematurely released. In one case the brother of a prisoner who is younger to him has been released stating that he is above 62 yrs and his elder brother was not released as the age was wrongly mentioned in the records. These prisoners want that their age should be properly assessed then recommended for their premature release.

District Jail, Indore.

1. Accommodation:

This prison is also functioning near residential areas. The building is very old one constructed in 1839. The sanctioned strength of the jail is 480 (404 male+76 female). The present strength is 618 (522 male and 96 female) +12 children. Out of them 216 are convicts and 402 are under trial prisoners. Of the convict prisoners 68 are lifers (21 male and 47 female), 126 with RI (121 male and 5 female) and 22 with simple imprisonment(19 male and 3 female). There are 8 blocks and a female block in which the prisoners are lodged. Due to shortage of staff they have left 3 blocks vacant. A CCTV with 5 cameras has been installed. But due to lack of staff they could not manage through day and night.

2. Staff:

Out of the sanctioned strength there is vacancy of 1 post of Asst. Suptd. 8 posts of warders, 1 male nurse and 1 post of weaving trainer. The Jail Suptd stated that considering the area more staff should be provided.

3. Food:

The prisoners are provided food as per the diet chart. The daily diet allowance of the UTP is Rs 24.17 and that of convict is Rs 27.10. There is one kitchen and the convict prisoners cook food for the prisoners. Cooking gas is used as media for cooking and they use aluminium utensils for cooking food and they eat in steel plates. The prisoners with whom we have interacted have no much grievance for food.

4. Water facility:

The prison has over head tank and a tube well. There are neither water coolers nor water filters.

5. Sanitation:

The jail has sufficient no. of latrines. The latrines are septic type but are not clean. The male prisoners take bath in the open. For women there are bathrooms.

6. Medical Facility:

There is no indoor facility in the jail. There is a medical room where the prisoners are treated on OPD basis. There is no doctor posted in the jail. Only a visiting doctor is there who visits once in a day. There is a male nurse and a female nurse. Daily an average of 30-35 prisoners takes treatment on OPD basis. There is one TB patient in the prison who is taking treatment from outside. There is no ambulance available with the prison. There are no mental ill patients in the jail.

7. Children staying with the convicts:

There are about 12 children staying with the convicts. The jail authorities stated that proper health care is being taken for the children and immunization programme is being undertaken for them. The Anganwadi manages school out side the jail for the children and they are sent out of the jail for the same.

8. Education and Recreation:

The educated prisoners teach the illiterates and basic education is provided to them. The school gets 8 news papers and magazines. TV is provided in each block and volley ball, carom and chess are provided to the prisoners for entertainment. Yoga and meditation is also done.

9. Work Programme:

There is no work programme for the prisoners. However some vegetables are grown inside the prison and the convicts do work in this. Some convict prisoners also work in the kitchen. The prisoners are paid amount as prescribed by the Govt. Like that of the prisoners of Central Prison, Indore, the prisoners in this jail also are not aware as to how much amount has been earned by them.

10. Custodial deaths:

In the last three years there is only one custodial death. One female prisoner died in the year 2010 due to ill health.

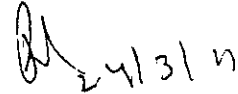
Suggestions:

1. The repair or reconstruction of Central Prison building should be under taken expeditiously. As suggested by the prison authorities the DG (Prisons) MP can consider mutually shifting the prisoners from District Jail to the Central Prison and vice versa. The proposed construction of the building situated at a distance of 12 k.ms has been stopped. Alternatively construction of multi storied barrack in the existing Central Prison area can be under taken so that the prisoners can live freely.
2. The prison authorities can take stock of staff strength and can provided additional hands to the District Jail, Indore so that the unutilized barracks can be utilised. The Central prison has 4 female officers (2 Asst. jailors and 2 warders) and the prison has no female prisoners. These staff can be shifted to District Jail, Indore where female prisoners are there.
3. The prisoners of Central Prison Indore who are working in various fields like tailoring, weaving, carpentry, steel industry, hair cutting and kitchen and are earning money. They should be given complete details of the money earned for the last few years for which they were working. As mentioned above, the prison authorities are deducting 50% of their earnings towards central fund called PD account. It is learnt that this amount is being utilised for the welfare of the prisoners. The Commission may consider calling for a detailed report from DG Prisons, MP about the details of the PD account and how this amount is being utilised. The Commission may also consider directing the Govt of MP to sanction ex gratia from the existing funds in all cases of custodial deaths as has been done by the Govt of AP.
4. The aged prisoners of Central Prison, Indore have grievance that their cases are not being considered though they full fill all the criteria for release but are not released just because their age is

wrongly mentioned in the records. In such cases the age of prisoner may be determined through medical tests and then consider them for premature release. (ref Appendix A)

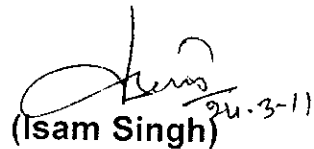
5. The District Jail, Indore has no permanent doctor. Only a visiting doctor is there. The Govt of MP should consider appointing a permanent doctor and also a lady doctor since women prisoners are there in the District Jail.
6. The toilets in the Dist. Jail is untidy. They may be advised to give proper attention towards this.

This report may be placed before the Hon'ble Commission and the Commission may consider the above suggestions and direct the Govt of MP and DG Prisons, MP accordingly.



(P.S.Rao)

DSP



(Isam Singh) 24.3.11

Insp.

Appendix –A

JAIL VISIT OF CENTRAL JAIL INDORE
AND DISTRICT JAIL INDORE (M.P)

Old age prisoners requested for premature release

Sl	Name of convict Prisoner	Imprisonment	Particulars
1	Bhagwan Singh s/o Ram Singh Vill- Sarai Distt. Khandwa (P-1)	Life imprisonment	He has completed 13 years imprisonment. His age was wrongly mentioned 57 years. However, his actual age is more then 63 years. He produced his voter card which was issued on 1.1.95 and his was 48 years. His real younger brother Dhyan Singh was released last years.
2	Mangatu Singh s/o Saka Ram r/o Girbhar District Khargoan (P-2)	Life imprisonment	He has completed 8 years imprisonment. His age was wrongly mentioned. However, his actual age is more then 63 years. He want hid age may be assessed through medical test then consider premature release.
3	Sardar Singh s/o Laxman Singh r/o Sarai Gaon district Khandawa (P-2)	Life imprisonment	He has completed 13 years imprisonment. His age was wrongly mentioned 57 years. However, his actual age is more then 65 years. He want his age may be assessed through medical test then consider premature release
4	Shivaji Ram s/o Ramaji r/o Kachhale Tehsil- Saver District Indore(P-2)	Life imprisonment	He has completed 10 years imprisonment. His age was wrongly mentioned. However, his actual age is more then 65 years. He want his age may be assessed through medical test then consider premature release

5	Ashok Kumar s/o Babul Lal r/o 29, Vinoba District indore (P-1)	Life imprisonment	He has completed 10 years imprisonment. His age was wrongly mentioned. However, his actual age is more then 65 years. He want his age may be assessed through medical test then consider premature release
6	Gutiya so Alya r/o Vill- Bari Phalya The-Badwani District Khargoon (P-7-8)	Life imprisonment	He has completed 13 years imprisonment. His age was wrongly mentioned 57 years. However, his actual age is more then 63 years. He produced his voter card which was issued on 1.1.95 and his was 48 years He want his age may be assessed through medical test then consider premature release
7.	Devi Singh s/o Haria r/o Anjan maan Bori PS Tirla District-Dhar (MP) (P-9)	Life imprisonment	He has completed 10 years imprisonment. His age was wrongly mentioned. However, his actual age is more then 65 years. He want his age may be assessed through medical test then consider premature release
8	Hira Lal s/o Shanta R/o Shyam pura PS Sardar Pur District Dhar (MP) (P-9-10)	Life imprisonment	He has completed 12 years imprisonment. His age was wrongly mentioned. However, his actual age is more then 62 years. He wants his age may be assessed through medical test then consider premature release.
9	Bham Singh s/o Ganga Ram r/o Matwada Daupa Pur District Indore MP (P-11)	Life imprisonment	He has completed 11 years imprisonment. His age was wrongly mentioned. However, his actual age is more then 65 years. He wants his age may be assessed through medical test then consider premature release.
10	Maya Ram s/o Panna Lal r/o Gokal Pur Tehsil Depal Pur	Life imprisonment	He has completed 11 years imprisonment. His age was wrongly mentioned. However, his actual age is

	District Indore. (P-13)		more then 65 years. He wants his age may be d assessed through medical test then consider premature release.
11	Bhawala s/o Aabla R/o Dabala Ghari Tehasil Aliraj Pur PS Chand Pur (P-13)	Life imprisonment	He has completed 10 years imprisonment. His age was wrongly mentioned. However, his actual age is more then 65 years. He wants his age may be assessed through medical test then consider premature release. His real younger brother was released last years.

Note:- Superintendent, Central Jail Indore during visit told to the NHRC team that Convicted prisoner who has completed four years of his imprisonment and their age above 62 years are being premature released. In this connection above prisoner gave their request to consider assessing their ages and released them.